

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.13
C.P No. 17/BB/2023

IN THE MATTER OF:

Sri Satyaveer Singh	Petitioner
v/s		
M/s. E2E Recycling Business		
Private Limited and others	...	Respondent

Order under Section 213, 241 (1), 242 (4), 243 (1) (b), 244(1) of CA 2013

Order delivered on: 03.03.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Petitioner	:	None
For Respondent	:	Shri Pratheek

ORDER

1. Heard Shri Pratheek, Learned Counsel for the Respondents No.1 & 2. None appeared for the Petitioner.
2. The Learned Counsel for the Respondents No.1 & 2 undertakes to file Vakalath for R1 & 2. Further submitted that they have not served with the copy of the petition by the Petitioner. Therefore, the Learned Counsel for the Petitioner is directed to serve copy of the petition to the Respondents within a period of one week.
3. List the case on **27.04.2023.**

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)

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